

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2019

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the Gadawara ATS.

Petitioner : NTPC Limited (NTPC)

Respondents : Powergrid Warora Transmission Limited (PWTL) and Ors.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Parimal Piyush, NTPC
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Shri Pallav Mongia, Advocate, PWTL
Shri V. C. Sekhar, PWTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval for segregation of assets exclusively for the use of Gadawara STPS from the remaining assets of system strengthening/common use of the network as proposed by the Petitioner and to set aside the bills dated 13.8.2018 onwards raised by Powergrid Warora Transmission Limited on the Petitioner for the Associated Transmission System of Gadawara after deemed COD of Gadawara-Warora 765 kV D/C line. Learned counsel further submitted only two bays at the Warora Pooling Station are for evacuation of power from Gadawara STPS, while the balance two bays at Parli and two bays at Rajnandgaon are for common use/system strengthening and not for dedicated use of Gadawara ATS. Learned counsel further submitted that the Petitioner has also proposed the apportionment of Annual Fixed Charges (AFC) for which the Petitioner is liable to pay on the basis of AFC per circuit km. considering the AFC of 21% of transmission asset i.e. Gadawara-Jabalpur 765 kV D/C line.

2. Learned counsel for the Respondent, Power Grid Corporation of India Limited (PGCIL) submitted that apart from Gadawara-Warora 765 kV D/C, sub-station at Warora and 400 kV D/C LILO of Wardha-Parli at Warora are also part of the transmission system associated with Gadawara STPS. Learned counsel submitted that the Petitioners cannot contend its unawareness of the same since the Petitioner was involved in the planning process, meetings with CEA and the LTA for the transmission system granted by CTU.

3. Learned counsel for the Respondent, Powergrid Warora Transmission Limited submitted that the Respondent licensee ought not to be suffered in any manner if any relief is granted to the Petitioner.

4. After hearing the learned counsel for the parties, the Commission directed the Respondent, PGCIL to file its computation for apportionment of AFC including the comments on the methodology proposed by the Petitioner by 24.3.2020. The Petitioner and the rest of the Respondents, may file their response thereof, if any, 14.4.2020.

5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**